

IN THE NATIONAL COMPANY LAW TRIBUNAL: CHANDIGARH
(through Hybrid Mode)
COURT-I

Item No. 107

CP(IB) No. 213/Chd/Hry/2021

IN THE MATTER OF:

Damani Shipping Pvt. Ltd.

...Petitioner

Vs.

Jindal Stainless (Hisar) Ltd.

...Respondent

Under Section: 9, IBC 2016

Order delivered on 09.07.2024

CORAM:

SH. UMESH KUMAR SHUKLA
HON'BLE MEMBER (T)

SH. HARNAM SINGH THAKUR
HON'BLE MEMBER (J)

PRESENT:

For the Petitioner : Mr. Tarun Arora, proxy counsel for Mr. Ankit
Anandraj Shah, Advocate
For the Respondent/CD : Mr. Sarad K Sunny, Advocate

ORDER

It is directed that Mr. Ankit Anandraj Shah, Advocate, for the petitioner to come present (physically or through video conferencing) on the next date of hearing or new counsel if any, shall file his Vakalatnama before the next date of hearing failing which the petition will be dismissed. Let the matter be listed on 07.08.2024 in the supplementary list.

Sd/-
(UMESH KUMAR SHUKLA)
MEMBER (T)

Sd/-
(HARNAM SINGH THAKUR)
MEMBER (J)

Pooja